

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 314/2005  
OA 507/2004

New Delhi, this the 30<sup>th</sup> day of November, 2005

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Bhani Sahay, S/o Hari Singh,  
Wwas Cabinman, Khalilpur,  
Northern Railway, Delhi Division  
(None for applicant)

....Petitioner

VERSUS

Union of India through

1. Mr. B.N. Mathur,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi – 110 001.
2. Mr. D.D. Mandavi  
Divisional Personnel Officer,  
Northern Western Railway,  
DRM Office, Bikaner (Raj.),
3. Mr. Mahender Kumar, (D.P.O.)  
Northern Railway, State Entry Road,  
New Delhi.

....Respondents.

(By Advocate Shri Saba Rehman)

ORDER (ORAL)

By Shri V.K. Majotra, Vice-Chairman (A):-

None appears for the applicant. We proceed to consider the contention of the respondents made through in their counter affidavit that directions of this Tribunal contained in order dated 11.10.2004 in OA 507/2004 have been complied with.

2. Learned counsel for respondents pointed out that the pay of the applicant has been revised w.e.f. 1.1.1996 vide respondents' order dated 27.7.2005 (Annexure R-1) and in terms of the said order, arrears in lieu of the revised fixation have also been paid to the applicant.

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3. Perusal of Annexure R-1 and contention of respondents regarding payment of arrears on re-fixation not having been controverted we are of the view that directions of this Court have been complied with. As such the CP is dropped and notices to respondents are discharged.



(Mukesh Kumar Gupta)  
Member (J)

/gkk/



(V.K. Majotra)  
Vice-Chairman (A)

30-11-05